

IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
SOUTH ZONAL BENCH AT CHENNAI

C/280/2011

(Arising out of Order-in-Appeal C. Cus. No. 391/2011 dated 23.06.2011 passed by the Commissioner of Customs (Appeals), Chennai)

M/s. Leaf Trading Co. : Appellant

Vs.

CC (Port -Import), Chennai : Respondent

Appearance

None
for the appellants

Shri A. Cletus, ADC (AR)
for the Respondent.

CORAM :

Hon'ble Ms. Sulekha Beevi, Member (Judicial)
Hon'ble Shri Madhu Mohan Damodhar, Member (Technical)

Date of Hearing/Decision: **03.04.2018**

FINAL ORDER No. **40992 / 2018**

Per Bench

The above appeal came up for hearing as per the published list. Today when the matter came up for hearing, none appeared on behalf of the appellant. Hence, it is inferred that appellant is not interested to pursue the appeal.

2. It may be mentioned that as per the maxim VIGILANTIBUS ET NON DORMIENTIBUS JURA SUBVENIUNT, law helps those who are vigilant and not those who go to sleep.

3. In view of the above, the appeal is dismissed on account of default by the appellant.

(Order pronounced in the open Court)

(MADHU MOHAN DAMODHAR)
MEMBER (TECHNICAL)

(SULEKHA BEEVI C.S.)
MEMBER (JUDICIAL)

BB